

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 304

IA-74/2024

In

IB-775(ND)/2022

IN THE MATTER OF:

M/s. Vinay Rai Personal Guarantor through Petitioner/Applicant
Mr. Prabhat Ranjan Singh

Order under Section 94(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Shreyas Mehrotra Adv.
For the ASREC : Mr. Sumit Goswami Adv.
For the P.G. : Mr. Ashish Aggarwal, Mr. Gurcharan Singh Adv.

ORDER

IA-74/2024

The Respondents are directed to file objections, if any, within one week.

List the matter **on 15.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)